

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 19.09.2001

OA 512/2000

S.N.Gupta son of Shri Gajanand Gupta aged about 35 years, resident of 18 Jawahar Colony, Sawai Madhopur and presently working as Junior Accounts Officer in the office of Telecom District Manager, Jhunjhunu.

....Applicant.

VERSUS

1. Union of India through its Secretary, Department of Telecommunications, Government of India, Ministry of Communications, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom Rajasthan Circle, Jaipur.
3. Telecom District Manager, Jhunjhunu.
4. Shri M.K. Mittal, Assistant Accounts Officer, O/o Telecom District Manager, Sikar.

....Respondents.

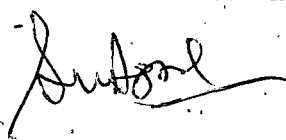
Mr. C.B. Sharma, Counsel for the applicant.

Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)



....2/-

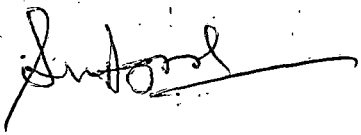
ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

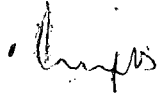
In this OA filed u/s 19 of the Administrative Tribunal's Act, applicant makes a prayer to direct the respondents to consider the candidature of the applicant for promotion to the post of Assistant Accounts Officer in view of Annexure A-9 irrespective of length of service on the post of Jr. Accounts Officer and to extend the benefit as has been allowed to junior persons by way of pay & allowances.

2. The learned counsel for the applicant submits that applicant has already filed a representation, copy of which annexed at Annexure A-1, and he is ready to file a fresh representation. He submits that this OA may be disposed of by giving necessary directions to respondent no. 2 to decide the representation filed by the applicant by a reasoned and speaking order considering the grievances of the applicant sympathetically and as per rules within a specified period.

3. In view of the submissions made before us, we direct respondent no. 2 to decide the representation of the applicant, if filed by him within one month from the date of passing of this order. Respondent no. 2 shall decide the representation so filed within a period of two months from the date of receipt of such representation by a reasoned and speaking order considering the grievances of the applicant sympathetically and according to rules. The applicant shall be at liberty to approach the proper forum in case he feels aggrieved by the disposal of such representation.

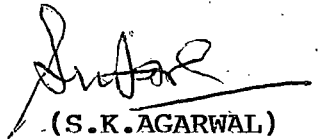


4. With the above directions, this OA is disposed of. Copy of this order alongwith Paper Book may be sent to respondent no. 2 for necessary action.



(A.P. NAGRATH)

MEMBER (A)



(S.K. AGARWAL)

MEMBER (J)